

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
HEALTH & FAMILY WELFARE DEPARTMENT,
9TH LEVEL, A-WING, DELHI SECRETARIAT, IP ESTATE, NEW DELHI-110 002
PH: 011-2339 2017; FAX: 011-2339 2464; e-mail: pshealth@nic.in

F.No. 588/DGHS/PHW-IV/COVID-19/2021/Dead Body Mgmt^{secyhealth2/} Dated: 15-04-2021
274-288

ORDER

Subject: COVID-19- Guidelines of Dead Body Management

Attention of all concerned is invited to Order No. 52/DGHS/PH-IV/COVID-19/2020/prsecyhfw/5580-5604 dated 24/04/2020, order No. 52/DGHS/PH-IV/COVID-19/2020/prsecyhfw/7778-7877 dated 17/05/2020, Order No. 52/DGHS/PH-IV/COVID-19/2020/prsecyhfw/9468-9527 dated 30/05/2020 and Order No. F.02/07/2020/S.I/pt file -II/217 dated 03.06.2021 wherein the direction and guidelines with respect to Dead Body Management of COVID-19 were issued.

In view of the rapid rise in number of positive cases and deaths due to COVID-19, all District Magistrates, MSs/MDs/Directors of Hospitals and Delhi Police are once again directed to ensure strict compliance of the orders/directions for better management of dead bodies of COVID positive /suspect persons at the mortuaries of various hospitals in the territory of NCT of Delhi.

Further for the scenarios 2 & 3 of order dated 17.05.2021, where District Magistrate has to provide the hearse vans to manage Dead Bodies in accordance of the guidelines, following revised Hospitals are attached with each District to provide requisite manpower.

Sr.No.	District	Name of Hospitals
1	New Delhi	Lok Nayak Hospital
2	Central	Aruna Asaf Ali Govt. Hospital
3	North	Babu Jagjivan Ram Memorial Hospital
4	North-West	Sanjay Gandhi Memorial Hospital
5	North-East	Guru Teg Bahadur Hospital
6	East	Lal Bahadur Shastri Hospital
7	Shahdara	Guru Teg Bahadur Hospital
8	South East	Ambedkar Nagar Hospital
9	South	Pandit Madan Mohan Malviya Hospital
10	South-West	Rao Tula Ram Hospital
11	West	Deen Dayal Upadhyay Hospital

MS/MD/Director of all such hospitals are directed to post at least 02 (two) trained Nursing Orderly round clock per hearse van to the allocated district.



(AMIT SINGLA)
SECRETARY (H&FW), GNCTD

Encl:

1. **COVID-19: Guidelines on Dead body Management dt.15.03.2020 issued by Ministry of Health & Family Welfare, Govt. of India.**
2. **Order No. 52/DGHS/PH-IV/COVID-19/2020/prsecyhfw/5580-5604 dated 24/04/2020**
3. **Order No. 52/DGHS/PH-IV/COVID-19/2020/prsecyhfw/7778-7877 dated 17/05/2020**
4. **Order No. 52/DGHS/PH-IV/COVID-19/2020/prsecyhfw/9468-9527 dated 30/05/2020**
5. **Order No. F.02/07/2020/S.I/pt file –II/217 dated 03.06.2021**

F.No. 588/DGHS/PHW-IV/COVID-19/2021/Dead Body Mgmt/secyhealth2/Dated: 15-04-21
274-289

Copy to:

1. Addl. Chief Secretary (Power)/Nodal Officer(COVID), Govt. of NCT of Delhi.
2. Commissioner of Police, Delhi
3. Pr. Secretary to Hon'ble Lt. Governor, Delhi.
4. Pr. Secretary (Revenue), Delhi.
5. Pr Secretary (H & FW), GNCT of Delhi.
6. Addl. Secretary to Hon'ble CM, Govt. of Delhi, New Delhi.
7. Secretary to Hon'ble Minister Health & Family Welfare, GNCTD
8. OSD to CS, Govt. of NCT of Delhi
9. Chairperson, New Delhi Municipal Council
10. Commissioner, MCD (EDMC/NDMC/SDMC)
11. Director, General Health Services, GNCTD
12. All the District Magistrates of Govt. of NCT of Delhi.
13. Mission Director, Delhi State Health Mission (DSHM), Delhi
14. Director, Directorate of Family Welfare, GNCTD
15. All MS/MDs/Directors of the Hospitals, Govt of NCT of Delhi
16. SIO, NIC for uploading the same on the website of Delhi Government.


(AMIT SINGLA)

SECRETARY (H&FW), GNCTD



सत्यमेव जयते

Government of India
Ministry of Health & Family Welfare
Directorate General of Health Services
(EMR Division)

COVID-19:
GUIDELINES ON
DEAD BODY
MANAGEMENT

15.03.2020

1. Scope of the document

- There are currently over 100 laboratory confirmed cases and two deaths due to Novel Coronavirus disease (COVID-19) in India. Being a new disease there is knowledge gap on how to dispose of dead body of a suspect or confirmed case of COVID-19.
- This guideline is based on the current epidemiological knowledge about the COVID-19. India is currently having travel related cases and few cases of local transmission. At this stage, all suspect/ confirmed cases will be isolated in a health care facility. Hence the document is limited in scope to hospital deaths.

2. Key Facts

- The main driver of transmission of COVID-19 is through droplets. There is unlikely to be an increased risk of COVID infection from a dead body to health workers or family members who follow standard precautions while handling body.
- Only the lungs of dead COVID patients, if handled during an autopsy, can be infectious.

3. Standard Precautions to be followed by health care workers while handling dead bodies of COVID.

Standard infection prevention control practices should be followed at all times.

These include:

1. Hand hygiene.
2. Use of personal protective equipment (e.g., water resistant apron, gloves, masks, eyewear).
3. Safe handling of sharps.

4. Disinfect bag housing dead body; instruments and devices used on the patient.
5. Disinfect linen. Clean and disinfect environmental surfaces.

4. Training in infection and prevention control practices

All staff identified to handle dead bodies in the isolation area, mortuary, ambulance and those workers in the crematorium / burial ground should be trained in the infection prevention control practices.

5. Removal of the body from the isolation room or area

- The health worker attending to the dead body should perform hand hygiene, ensure proper use of PPE (water resistant apron, goggles, N95 mask, gloves).
- All tubes, drains and catheters on the dead body should be removed.
- Any puncture holes or wounds (resulting from removal of catheter, drains, tubes, or otherwise) should be disinfected with 1% hypochlorite and dressed with impermeable material.
- Apply caution while handling sharps such as intravenous catheters and other sharp devices. They should be disposed into a sharps container.
- Plug Oral, nasal orifices of the dead body to prevent leakage of body fluids.
- If the family of the patient wishes to view the body at the time of removal from the isolation room or area, they may be allowed to do so with the application of Standard Precautions.
- Place the dead body in leak-proof plastic body bag. The exterior of the body bag can be decontaminated with 1% hypochlorite. The body bag can be wrapped with a mortuary sheet or sheet provided by the family members.

- The body will be either handed over to the relatives or taken to mortuary.
- All used/ soiled linen should be handled with standard precautions, put in bio-hazard bag and the outer surface of the bag disinfected with hypochlorite solution.
- Used equipment should be autoclaved or decontaminated with disinfectant solutions in accordance with established infection prevention control practices.
- All medical waste must be handled and disposed of in accordance with Bio-medical waste management rules.
- The health staff who handled the body will remove personal protective equipment and will perform hand hygiene.
- Provide counseling to the family members and respect their sentiments.

6. Environmental cleaning and disinfection

All surfaces of the isolation area (floors, bed, railings, side tables, IV stand, etc.) should be wiped with 1% Sodium Hypochlorite solution; allow a contact time of 30 minutes, and then allowed to air dry.

7. Handling of dead body in Mortuary

- Mortuary staff handling COVID dead body should observe standard precautions.
- Dead bodies should be stored in cold chambers maintained at approximately 4°C.
- The mortuary must be kept clean. Environmental surfaces, instruments and transport trolleys should be properly disinfected with 1% Hypochlorite solution.
- After removing the body, the chamber door, handles and floor should be cleaned with sodium hypochlorite 1% solution.

8. Embalming

- Embalming of dead body should not be allowed.

9. Autopsies on COVID-19 dead bodies

Autopsies should be avoided. If autopsy is to be performed for special reasons, the following infection prevention control practices should be adopted:

- The Team should be well trained in infection prevention control practices.
- The number of forensic experts and support staff in the autopsy room should be limited.
- The Team should use full complement of PPE (coveralls, head cover, shoe cover, N 95 mask, goggles / face shield).
- Round ended scissors should be used
- PM40 or any other heavy duty blades with blunted points to be used to reduce prick injuries
- Only one body cavity at a time should be dissected
- Unfixed organs must be held firm on the table and sliced with a sponge – care should be taken to protect the hand
- Negative pressure to be maintained in mortuary. An oscillator saw with suction extraction of the bone aerosol into a removable chamber should be used for sawing skull, otherwise a hand saw with a chain-mail glove may be used
- Needles should not be re-sheathed after fluid sampling – needles and syringes should be placed in a sharps bucket.
- Reduce aerosol generation during autopsy using appropriate techniques especially while handling lung tissue.

- After the procedure, body should be disinfected with 1% Sodium Hypochlorite and placed in a body bag, the exterior of which will again be decontaminated with 1% Sodium Hypochlorite solution.
- The body thereafter can be handed over to the relatives.
- Autopsy table to be disinfected as per standard protocol.

10. Transportation

- The body, secured in a body bag, exterior of which is decontaminated poses no additional risk to the staff transporting the dead body.
- The personnel handling the body may follow standard precautions (surgical mask, gloves).
- The vehicle, after the transfer of the body to cremation/ burial staff, will be decontaminated with 1% Sodium Hypochlorite.

11. At the crematorium/ Burial Ground

- The Crematorium/ burial Ground staff should be sensitized that COVID 19 does not pose additional risk.
- The staff will practice standard precautions of hand hygiene, use of masks and gloves.
- Viewing of the dead body by unzipping the face end of the body bag (by the staff using standard precautions) may be allowed, for the relatives to see the body for one last time.
- Religious rituals such as reading from religious scripts, sprinkling holy water and any other last rites that does not require touching of the body can be allowed.
- Bathing, kissing, hugging, etc. of the dead body should not be allowed.

- The funeral/ burial staff and family members should perform hand hygiene after cremation/ burial.
- The ash does not pose any risk and can be collected to perform the last rites.
- Large gathering at the crematorium/ burial ground should be avoided as a social distancing measure as it is possible that close family contacts may be symptomatic and/ or shedding the virus.

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
HEALTH & FAMILY WELFARE DEPARTMENT
9th LEVEL, A-WING, DELHI SECRETARIAT, IP ESTATE, NEW DELHI - 110 002
Ph: 011-23392017, Fax: 011-23392464, email: pshealth@nic.in

No. 52/DGHS/PH-IV/COVID-19/2020/prsecyhwf/5580-5604

Date: 24/04/2020


ORDER

Reference to the order No F.2/07/2020/S.1/85 dated 23.04.2020 of Delhi Disaster Management Authority, directing all District Magistrate to hire and keep hearse vans at their disposal in their respective district. Dead Bodies of COVID-19 infected persons are required to be managed as per the guidelines issued by Government of India.

To enable, District Magistrates to manage Dead Bodies in accordance of the guidelines following Hospitals are attached with each District to provide requisite manpower.

MS/MD/Director of all such hospitals are directed to post at least 02(two) trained Nursing Orderly round clock per hearse van to the allocated district.

S.No.	Distict	Name of Hospitals
1	New Delhi	Lok Nayak Hospital
2	Central	Aruna Asaf Ali Govt. Hospital
3	North	Babu Jagjivan Ram Memorial Hospital
4	North-West	Sanjay Gandhi Memorial Hospital
5	North-East	Guru Teg Bahadur Hospital
6	East	Lal Bahadur Shastri Hospital
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8	South East	Baba Saheb Ambedkar Hospital
9	South	Deen Dayal Upadhyay Hospital
10	South-West	Rao Tula Ram Hospital
11	West	Deen Dayal Upadhyay Hospital


(Padmini Singla) 24/4/2020

Secretary (Health & FW)

To

1. Medical Directors:- Lok Nayak Hospital, GTBH, Dr. BSAH & DDUH
2. Medical Superintendents:-AAAGH, BJRMH, SGMH, LBSH & RTRMH
3. DGHS, Govt. of NCT of Delhi

No. 52/DGHS/PH-IV/COVID-19/2020/prsecyhwf/5580-5604

Date: 24/04/2020

Copy to:

1. Addl. CS (Home), Govt. of NCT of Delhi
2. Pr. Secretary to Hon'ble LG, Delhi
3. Pr. Secretary (Revenue), Govt. of NCT of Delhi
4. Pr. Secretary (Health & FW/UD), Govt. of NCT of Delhi
5. Addl. Secretary to Hon'ble CM, Govt. of NCT of Delhi
6. Secretary to Hon'ble Minister of Health, GNCT of Delhi
7. All MSs/MDs/Directors of all GNCTD Hospitals
8. Staff Officer to Commissioner of Police, Delhi
9. All District Magistrates, Govt. of NCT of Delhi.
10. OSD to CS, Govt. of NCT of Delhi
11. PA to Spl. Secretary (H&FW)


(Padmini Singla) 24/4/2020

Secretary (Health & FW)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
HEALTH & FAMILY WELFARE DEPARTMENT
9th LEVEL, A-WING, DELHI SECRETARIAT, IP ESTATE, NEW DELHI - 2
Ph: 011-23392017, Fax: 011-23392464, email: pshealth@nic.in

No. 52/DGHS/PH-IV/COVID-19/2020/prsecyhfw/9468-9527 Date: 30/05/2020

ORDER

In view of COVID-19 pandemic, for better management of dead bodies of COVID positive/suspect persons at the mortuaries of various Hospitals under Government of NCT of Delhi, the following directions are hereby issued under Delhi Epidemic Diseases, COVID-19, Regulations, 2020 under the Epidemic Diseases Act, 1897:

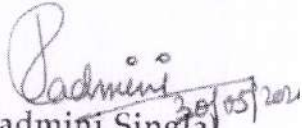
1. In event of death occurring of COVID positive/suspect at the Hospital or brought dead at the Hospital, the Hospital shall send dead body to mortuary within 2 hrs.
2. If family/relatives are contacting the mortuary themselves in 12 hrs of death, the Hospital shall schedule cremation/burial in consultation with the family/relatives and area Municipal Corporation in next 24 hrs.
3. If family/relatives are not contacting the mortuary themselves in 12 hrs of death, an intimation to the family/relative shall be sent through area SHO with date & time and place of cremation/burial in consultation with Municipal Corporation of area to enable family/relatives to attend the funeral. The delivery of the intimation shall be ensured by the area SHO with in 12 hrs after receipt of message from the Hospital.
4. The Hospital must fix date and time in such a way that an effective notice of at least 24 hrs available to the family/relatives.
5. In case of unidentified/abandoned dead bodies of COVID positive/suspect person, Delhi Police shall complete all legal formalities with in 72 hrs of death and dispose, the dead body in next 24 hrs as per the protocol.
6. If the address of COVID positive/suspect persons is outside Delhi, Medical Director shall send a notice to Resident Commissioner of the State/UT for communicating back within 48 hours. If no reply is received, it shall be cremated by the Hospital in next 24 hours.

(contd.....2/-)

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7. The responsibility of timely disposal of dead bodies of COVID positive/suspect died at the Hospital or brought dead at the Hospital shall be of Medical Director/Director of the Hospital. Respective Municipal Corporation shall make all the arrangements to cremate/burial of such dead bodies.
8. In-charge of the linked mortuary shall report to Medical Director/Director of the Hospital for disposal of Dead Bodies of COVID positive/suspect persons.

This issues with the approval of Pr Secretary (H &FW)

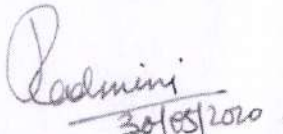

(Padmini Singla)
Secretary (Health &FW)

All MSs/MDs/Directors of Hospitals under H&FW Department

No. 52/DGHS/PH-IV/COVID-19/2020/prsecyhfw/9468-9527 Date: 30/05/2020

Copy to:

1. Addl Chief Secretary (Home), GNCTD
2. Commissioner, Delhi Police
3. Pr. Secretary to Hon'ble Lt. Governor of Delhi, New Delhi.
4. Pr. Secretary (Revenue, E&F)
5. Pr Secretary (Health & FW/UD)
6. Commissioner (North/South/East DMC)
7. Addl. Secretary to Hon'ble CM, Govt. of Delhi, New Delhi.
8. Secretary to Hon'ble Minister Health & Family Welfare, GNCTD
9. OSD to C.S, Govt. of NCT of Delhi, New Delhi.
10. Director, General Health Services, GNCTD


(Padmini Singla)
Secretary (Health &FW)

**GOVERNMENT OF NCT OF DELHI
DELHI DISASTER MANAGEMENT AUTHORITY**

No. F.02/07/2020/S.I/pt.file-II/ 217

Dated: 03.06.2020

ORDER

Whereas, the Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organization, and has considered it necessary to take effective measures to prevent its spread in NCT of Delhi;

And whereas, Delhi Disaster Management Authority has issued various orders/instructions from time to time to all authorities concerned to take all required measures to appropriately deal with the situation;

And whereas, there is a need to streamline the process of management of dead bodies of COVID positive / suspect persons at mortuaries of various hospitals under Government of NCT of Delhi;

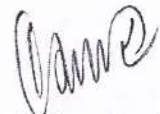
Now, therefore, in exercise of powers conferred under section 22 of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, DDMA, GNCTD, hereby issues the following directions for better management of dead bodies of COVID positive/ suspect persons at mortuaries of various hospitals in the territory of NCT of Delhi:

1. In the event of death of a COVID positive/suspect person at the Hospital or if brought dead at the Hospital, the Hospital shall send the dead body to the mortuary within 2 hours.
2. If family/relatives are contacting the mortuary themselves, within 12 hours of death, the Hospital shall schedule cremation/burial in consultation with the family/relatives and concerned Municipal Body within next 24 hours.
3. If family/relatives are not contacting the mortuary themselves within 12 hours of death, intimation to the family/relative shall be sent through area SHO with date, time and place of cremation/burial in consultation with concerned Municipal Body to enable family/relatives to attend the funeral. The delivery of the intimation shall be ensured by the area SHO within 12 hours of receipt of message from the Hospital.
4. The Hospital must fix date and time in such a way that an effective notice of at least 24 hours is available to the family/relatives.
5. In case of unidentified abandoned dead bodies of COVID positive/suspect person, Delhi Police shall complete all legal formalities within 72 hours of death and shall dispose the dead body in next 24 hours as per the protocol.
6. If the address of COVID positive/suspect persons is outside Delhi, Medical Director shall send a notice to Resident Commissioner of the concerned State/UT for communicating back within 48 hours. If no reply is received, it shall be cremated by the Hospital in next 24 hours.
7. The responsibility of timely disposal of dead bodies of COVID positive/suspect who died at the Hospital or are brought dead at the Hospital shall be of Medical Director/Director of the Hospital. Respective Municipal Body shall make all the necessary arrangements to cremate/bury of such dead bodies as per the prescribed protocol.

8. In-charge of the linked mortuary shall report to Medical Director/Director of the Hospital for disposal of Dead Bodies of COVID positive/suspect persons.

It is further directed that District Magistrates and their counterpart District Dy. Commissioners of Police in whose jurisdiction the hospital / mortuary concerned lies shall ensure the compliance of aforesaid protocol / instructions by all concerned and penal action will be taken by concerned District Magistrates under the provision of Disaster Management Act 2005, IPC and other relevant laws against erring official (s).

Secretary (H&FW), GNCTD shall inform the above instructions to all concerned authorities of Health & Family Welfare Department for strict compliance.



(Vijay Dev)

Chief Secretary, Delhi

Copy for compliance to:

1. Chairperson, New Delhi Municipal Council.
2. Commissioner (South/ North/ East DMCs).
3. Secretary (Health & Family Welfare), GNCT of Delhi.
4. CEO, Delhi Cantonment Board.
5. All District Magistrates of GNCT of Delhi.
6. All District DCPs for necessary action and to instruct area SHOs for strict compliance.
7. Director, General Health Services, GNCT of Delhi.
8. All MS/MDs of Hospitals of GNCT of Delhi and Government of India (through concerned District Magistrates).
9. Private Hospitals through Secretary (Health & Family Welfare), GNCT of Delhi

Copy for kind information to:-

1. Pr. Secretary to Hon'ble Lt. Governor, Delhi.
2. Addl. Secretary to Hon'ble Chief Minister, GNCTD.
3. Secretary to Hon'ble Dy. Chief Minister, GNCTD.
4. Secretary to Hon'ble Minister of Health, GNCTD.
5. Secretary to Hon'ble Minister of Revenue, GNCTD.
6. Secretary to Hon'ble Minister of Labour, GNCTD.
7. Secretary to Hon'ble Minister of Social Welfare, GNCTD.
8. Secretary to Hon'ble Minister of Food & Supply, GNCTD.
9. Addl. Chief Secretary (Home), Delhi.
10. Commissioner, Delhi Police.
11. Pr. Secretary (Revenue)-cum-Divisional Commissioner, GNCTD.
12. All members of State Executive Committee, DDMA, GNCTD.
13. System Analyst, O/o Divisional Commissioner, Delhi for uploading of the order on website – ddma.delhigovt.nic.in.
14. Guard file.

No. 52/DGHS/PH-IV/COVID-19/2020/prsecyhfw/ 7778-7877 Date: 17/05/2020

REVISED ORDER

In supersession order no. No. 52/DGHS/PH-IV/COVID-19/2020/prsecyhfw/3974, dated 03/04/2020, regarding Disposal of Dead Bodies of COVID-19 affected persons and in exercise of power conferred by the Delhi Epidemic Diseases, COVID -19, Regulation, 2020 under the Epidemic Diseases Act-1897, it is hereby directed that following Standard Operating Procedures (SOPs) will be followed for disposal of the dead bodies of COVID-19 patient/COVID-19 suspect person.

The dead body would be managed in accordance with "COVID-19: Guidelines on Dead Body Management" issued by Ministry of Health & Family Welfare, Government of India and this SOPs, if

- a) Person tested positive before death
- b) Person found positive on the basis of sample taken when he was alive.
- c) Person admitted to the hospital with severe symptoms of COVID-19 and doctors categorize him/her as a COVID-19 suspect.

No sample for COVID-19 test will be taken of Dead Body. However, if doctors are satisfied from clinical examination that the cause of death may be COVID-19 infection, the dead body may be released as suspect COVID-19 infected dead body.

Standard Operating Procedures (SOPs) for following scenarios are provided as under and all stakeholders are directed adherence to the same;

Scenario #1: If, Death occurred at hospital or COVID-19 positive patient is brought dead:

- Hospital should provide trained healthcare worker to handle and pack body.
- Hospital should provide Hearse Van to carry the body to the Cremation/burial ground to ensure that no further infection is caused.
- A properly packed body will be handed over to the relatives as per Govt. of India guidelines.
- In case no relative is available, Hospital should store the body in the mortuary after ensuring proper disinfection of the body and the body bag as per the guidelines;
- Hospital should decide whether to carry out Autopsy or not.
- The Hearse Van used must be brought back to designated area in the district and disinfected as per the protocol before using it again.

Scenario #2: If, Death occurred at COVID Care Center, COVID Health Centre or COVID Testing Centre of COVID positive parson:

- It will be managed by the linked Hospitals as if it has occurred at their Hospital, except the Hearse Van will be provided by the District Magistrate of the area to transport body to Mortuary of the link COVID Hospital and further for Cremation/Burial of the Dead Body. The Hearse Van so used would be disinfected at the designated area as per the protocol before using it again.

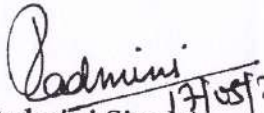
Scenario #3: If, Death occurred outside Health care Facility of a COVID-19 positive person at home.

- The relatives of deceased should immediately inform the office of the District Magistrate of their area of jurisdiction;
- District magistrate shall immediately inform nearest Hospital in the district.
- District Magistrate of the area shall provide Hearse Van to carry the body to the hospital and thereafter to the Cremation/Burial to ensure that no infection is caused.
- Trained healthcare worker shall be provided by the designated hospital to District Magistrate for the Hearse Van. They will handle and pack the body ensuring proper disinfection of the body and body bag as per the guidelines. The body will be brought to the hospital for needful.

Scenario #4: If unclaimed or otherwise a Dead Body found at public place

- If, the death is not falling in any of the category of COVID-19 infection death, the dead body would be handled by the agencies like Delhi Police, Local bodies.

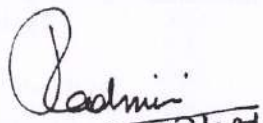
In view of above, All DM/MS/MDs/Directors of the Hospitals & Delhi Police are hereby directed to follow the above procedure to ensure protection from spread of infection of COVID-19.


(Padmini Singla) 17/05/2020
Secretary (Health & FW)

No. 52/DGHS/PH-IV/COVID-19/2020/prsecyhfw/7778-7877 Date: 17/05/2020

Copy to :-

1. Addl. Secretary (UT). MHA (for kind information)
2. Addl. Chief Secretary (Home), Govt. of NCT of Delhi.
3. Commissioner of Police, Delhi
4. Pr. Secretary to Hon'ble Lt. Governor, Delhi.
5. Pr. Secretary (Revenue/E&F), Delhi.
6. Pr Secretary (H & FW/UD)
7. Addl. Secretary to Hon'ble CM, Govt. of Delhi, New Delhi.
8. Secretary to Hon'ble Dy. CM, Govt. of Delhi, New Delhi.
9. Secretary to Hon'ble Minister Health & Family Welfare, GNCTD
10. OSD to CS, Govt. of NCT of Delhi
11. Chairperson, New Delhi Municipal Council
12. Director, General Health Services, GNCTD
13. Commissioner, MCD (EDMC/NDMC/SDMC)
14. All the District Magistrates of Govt. of NCT of Delhi.
15. Mission Director, Delhi State Health Mission (DSHM), Delhi
16. Director, Directorate of Family Welfare, GNCTD
17. All MS/MDs/Directors of the Hospitals, Govt of NCT of Delhi
18. Director, DIP with the request for wider publicity.
19. SIO, NIC for uploading the same on the website of Delhi Government.


(Padmini Singla) 17/05/2020
Secretary (Health & FW)